



## CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR

### **ORIGINAL APPLICATION NO. 211/2009**

**DATE OF ORDER: 03.12.2009** 

### HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER HON'BLE MR. V.K. KAPOOR, ADMINISTRATIVE MEMBER

Ram Dayal Ivnati S/o late Shri Munni Lal Ivnati, aged about 45 years, R/o Qtr. No. 40-B, Railway Colony, Rana Pratap Nagar, NWR, Udaipur presently working on the post of Senior Pharmacist in the office of Medical Superintendent, NWR, Rana Pratap Nagar, Udaipur (Raj.).

...Applicant

Mr. S.K. Malik, counsel for applicant.

### **VERSUS**

- 1. The Union of India through the General Manager, North Western Railway, Jaipur.
- 2. The Chief Medical Director, North Western Railway, Jaipur.
- 3. The Chief Medical Superintendent, North Western Railway, Division Hospital, Ajmer, Rajasthan.

...Respondents.

Mr. Salil Trivedi, counsel for respondents.

### ORDER

(per Hon'ble Dr. K.B. Suresh, Judicial Member)

We have heard this matter in close detail. After discussion at the bar, learned counsel for the respondents is gracious enough to submit that this Original Application itself can be treated as an appeal and the Appellate Authority may be given an opportunity to verify the correctness of the impugned order under challenge. We find that this is a reasonable submission

Morring

OA NO. 211/2009

even though the applicant had brought to our notice the glaring inequities in the order of the inquiry Officer. We find that the submission made by the learned counsel for the respondents is gracious and well taken. At this stage, learned counsel for the applicant would submit that it is his belief that his client might have also filed an appeal and it is pending. If such application / appeal is already filed and pending, there is no difficulty for the respondents to dispose of it and in case it is not pending before them then they may treat this Original Application itself an appeal and decide the matter within two months from today.

The Original Application is disposed of as above. No order as

to costs.

( V.K. Kapoor )
Administrative Member

( Dr. K.B. Suresh ) Judicial Member

<u>nlk</u>

J.

Simalile 11/12/09

AM 14/12/08

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR

Applicant(s) U.O.Z. 8.003

# MISC APPLICATION NO. 76 OF 20 IN CA/CP/RA/MA/Nos 211 / 2009

Respondent(s) Ross Dayed Bunds

hrough counsel
D- France
y <del></del>
·
Yes No Bro- Expose
Jeno Bornespolle already Bled will emelopes.
(A)
11/02/2010
(1)2 OD

### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL



JODHPUR BENCH, JODHPUR

### ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Applicant(s)

Advocate for

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	18/2/10
	M1'8C. APPN: NO 26/10
	I for Extension of time for unplement me
	100 order m o H No: 211   09 dr. 3:12-09)
	mr. Salil Trivedi.
	comed for the apolicant
185 rel roma	
to the responder	Jesus notice to the respondents
GREST SDEEL PERY	100 L 000000000
alarsion on o	Greturalize by. 22-3.2010.
Chresel	\ \AP_2
, , , , , , , , , , , , , , , , , , , ,	Som Alan
Nda 456	(Dr. K. S. Sugainan) (Justice Smm Ham
al_22.0	Admin members Traheral membe
Homa	
b server13	c.
The oroporte	
1	

The servorient

× (13)

## CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH

# MISC. APPLICATION NO.26/2010 IN ORIGINAL APPLICATION NO. 211/2003

Date of Order: 22.03.2010

Hon'ble Mr. Justice Syed Md. Mahfooz Alam, Judicial Member Hon'ble Mr. V.K. Kapoor, Administrative Member.

- 1. The union of India through the General Manager, North Western Railway, Jaipur.
- 2. The Chief Medical Director, North Western Railway, Jaipur.
- 3. The Chief Medical Superintendent, North Western, Railway, Divisional Hospital, Ajmer.

: Applicants.

Rep. By Mr. Salil Trivedi: Counsel for a the applicants.

1

#### **Versus**

Ram Dayal Ivanti S/o Late Shri Munni Lal Ivanti, aged about 45 years, R/o Qtr. No.40-B, Railway Colony, Rana Pratap Nagar, NWR, Udaipur presently working on the post of Senior Pharmacist in the office of Medical Superintendent, NWR, Rana Pratap Nagar, Udaipur (Raj.).

: Respondent.

Rep. By Mr. S.K. Malik: Counsel for respondent.

### ORDER (ORAL)

### Per Hon'ble Mr. Justice S.M.M. Alam, Judicial Member

This Misc. Application has been filed by the applicants (respondents in OA) for extension of two months time for making compliance of the order dated 03.12.2009 passed in Original Application No.211/2009.

Learned counsel Mr. Salil Trivedi, for the applicants requested time by 03<sup>rd</sup> April 2010 for compliance of said order of the Tribunal to which, Mr. S.K. Malik counsel for respondent, has no objection.

/(14)

In view of the submissions made by both the parties, the applicants (respondents in OA) are directed to comply the said order dated 03.12.2009 by 03<sup>rd</sup> April, 2010. After making compliance of the order, the same shall be communicated to original applicant in OA.

This MA is disposed of accordingly.

(V.K. Kapoor)
Administrative Member

(Justice S.M.M. Alam) Judicial Member

<u>Rss</u>

(1/5)

25/3

Jee Dernalyen Sixnalyen

in my presence on form under the supervision of section officer () as per order dated ... D.7. 2915

Section officer (Record